

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

COMPANY APPEAL (AT)(Insolvency) NO.606 OF 2020

In the matter of:

Sepco Electric Power Construction Corporation Appellant

Vs

Sumit Binani & Ors Respondent

Present:

Mr Abhinav Raghuvanshi and Mr. Ranjit Prakash, Advocates for Appellant.

Mr. Bishwajit Dubey, Ms. Srideepa Bhattacharyya, Ms Sanskriti Sidana, Advocates for R3.

Ms Misha, Mr Vaijayant Paliwal, Ms Charu Bansal, Advocates for R1 and R2.

Mr. Arun Kathpalia, Sr. Advocate for R2.

ORDER

(Virtual Mode)

03.02.2021-At the request of learned counsel for the appellant that the senior counsel is not available, the case is adjourned. Let the matter be fixed for hearing on **18th February, 2021**. It is made clear that no further adjournment will be allowed on any ground.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Kanthi Narahari)
Member (Technical)

Bm/kam